

ITEM NO.15

COURT NO.9

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8432/2015

(Arising out of impugned final judgment and order dated 15-09-2015 in CRLMC No. 3812/2015 passed by the High Court Of Delhi At New Delhi)

M/S. LOCODEL SOLUTIONS PVT. LTD.

PETITIONER(S)

VERSUS

STATE NCT OF DELHI & ANR.

RESPONDENT(S)

(IA No. 17110/2015 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Simarpal Singh Sawney, Adv.
Mr. Ravi Pathak, Adv.
Ms. Liz Mathew, AOR

For Respondent(s) Ms. Aishwarya Bhati, Ld. ASG
Mr. Gurmeet Singh Makker, AOR
Ms. Kiran Suri, Adv.
Mr. Pranay Ranjan, Adv.
Ms. Suhashini Sen, Adv.
Mr. Adit Khorana, Adv.
Ms. Kirti Khangarot, Adv.
Mr. B. V. Balaram Das, AOR

Mr. Anirudh Wadhwa, Adv.
Mr. Shivam Singh, Adv.
Mr. Vipul Kumar, Adv.
Mr. Nirvikar Singh, Adv.
Mr. Abhinav Singh, Adv.
Ms. Anushree Malaviya, Adv.
Mr. Gopal Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

The present petition has been filed for quashing of the proceedings which were initiated against the petitioner pursuant to the FIR No.150/2015, dated 30.03.2015 registered at Police Station Greater Kailash, New Delhi under Section 420 IPC.

Without going into the merits of the case any further, since the parties have entered into a settlement dated 03.09.2022 and learned Counsel for the complainant is also present before this Court and submits that they have resolved their inter se disputes and she has instructions to inform that the complainant is not interested to prosecute the complaint, pursuant to which FIR was registered at one point of time, any further.

The offence under Section 420 of the IPC is otherwise compoundable with the permission of the Court in terms of Section 320 of the Cr.P.C. Taking the fact situation into consideration and the settlement agreement, in particular, no purpose is going to be served to proceed with the FIR in question any further.

Consequently, the FIR No. 150/2015, dated 30.03.2015 registered at Police Station Greater Kailash, New Delhi for the offence punishable under Section 420 IPC and all proceedings pursuant thereto are hereby quashed and set aside.

The Special Leave Petition stands disposed of in the above terms.

Pending application(s), if any, shall stand disposed of.

(POOJA SHARMA)
COURT MASTER (SH)

(MONIKA DEY)
COURT MASTER (NSH)